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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.M.C. 3149/2022 & CRL.M.A. 13294/2022**

VIJAY AGRAWAL

..... Petitioner

Through: Mr Arjun Dewan and Mr Shharyar
Khan, Advocates.

versus

DIRECTORATE OF ENFORCEMENT

..... Respondent

Through: Mr Zoheb Hossain, Counsel for ED
Mr. Vivek Gurnani, Advocate
Mr Rajendra Singh, IO, ED

+ **CRL.M.C. 3161/2022 & CRL.M.A. 13319/2022**

BIMAL KUMAR JAIN

..... Petitioner

Through: Mr Naveen Malhotra, Mr Ritvik
Malhotra and Mr Nilansh Malhotra,
Advocates.

versus

DIRECTORATE OF ENFORCEMENT

..... Respondent

Through: Mr Zoheb Hossain, Counsel for ED
Mr. Vivek Gurnani, Advocate
Mr Rajendra Singh, IO, ED

+ **CRL.M.C. 3183/2022 & CRL.M.A. 13409/2022**

NARESH JAIN

..... Petitioner

Through: Mr Naveen Malhotra, Mr Ritvik
Malhotra and Mr Nilansh Malhotra,
Advocates.

versus

DIRECTORATE OF ENFORCEMENT

..... Respondent

Through: Mr Zoheb Hossain, Counsel for ED
Mr. Vivek Gurnani, Advocate
Mr Rajendra Singh, IO, ED



CORAM:
HON'BLE MS. JUSTICE POONAM A. BAMBA

ORDER
13.10.2022

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- 1.0** Learned counsel for the petitioner requests for pass over as the arguing counsel is busy in another court.
- 2.0** In view of the pendency on the board today, pass over is not possible.
- 3.0** Learned counsel submits that the matter is listed before the learned trial court on 19.10.2022. Petitioner is at liberty to make appropriate request before learned trial court.
- 4.0** List on **19.01.2023**.

POONAM A. BAMBA, J

OCTOBER 13, 2022
g.joshi

Click here to check corrigendum, if any